

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

126

BENCH-II

**C.P.No.420/KB/2017
I.A.No. 563/KB/2017
I.A.No. 67/KB/2018
I A No. 95/KB/2018
I A No. 469/KB/2018**

Present: Hon'ble Member (J), Shri M.B. Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 7TH SEPTEMBER, 2018, 10:30 A.M

Name of the Company	Narayan Chandra Das -Versus- Diamond City South Resident Association & Ors.		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. es Deepak Kumar Khaitan, f.c.s. Special Officer
Practising Company Secretary
Dulaitan
07/09/18.

1. AMRBUDDHA Roy, Adv.
2. N. DASGUPTA, Adv.
3. J. PATNAIK, Adv.

Petitioner

7/9/2018

1. Kuldeep mulick Adv.
2. Abhisit Sankar Adv.

Respondent
2, 4, 8

Asankar
7/09/18

1. Reetopraso mitra Adv.
2. Abhik chittakundu Adv.

Respondent
9, 10, 11

Akendu
7/09/2018

P.T.O.

ORDER

In CP No.420/KB/2017 Ld. Counsel for the petitioner appears. Ld. Counsel for the respondent nos.2,4,8 and 12 also appears. Ld. Counsel for the respondent nos.9,10 and 11 also appears. Ld. Special Officer also appears.

IA No.469/KB/2018 is filed by the respondent no.8 challenging the report of the Special Officer dated 21.04.2018. The petitioner has filed reply to this. Ld. Counsel appearing for some of the shareholders/ flat owners of the company submitted that he may be allowed to file response. It is made clear that all the shareholders of the flat owners, whoever is concerned with this CP, applicant may filed their contention independently within two weeks. After two weeks, nobody will be allowed to file any response. IA No.469/KB/2018 is fixed for hearing on 09.10.2018. Till then, Special Officer to continue and look after the management of the company. Parties are directed to give replies to Special Officer in the meantime.

List the matter on 09.10.2018.



(M. B. Gosavi)
Member(J)